COURT-1

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

Appeal No. 266 of 2016 & IA No. 561 of 2016

Dated: 3rd August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I. J. Kapoor, Technical Member

In the matter of:

PEL Power Ltd. Vs.			Appellant(s)
Central Electricity Regulatory Commission & Anr.			Respondent(s)
Counsel for the Appellant(s)	:	Ms. Swapna Seshadri Ms. Neha Garg	
Counsel for the Respondent(s)	:	Mr.Sethu Ramalingam for R-1	
		Ms. Suparna Srivastava Ms. Sanjana Dua for R-2	

<u>ORDER</u>

Learned counsel for respondent No.2 seeks a week's more time to file reply. Sufficient time has already been granted to Respondent No.2 to file reply. Ms. Swapna Seshadri, learned counsel for the appellant, strongly objected to grant of further time to Respondent No.2. We find substance in her objection. However, in the interest of justice and as a last chance, we extend the time to file reply to respondent No.2 up to 11.08.2017.

List the matter on 23.08.2017.

(I.J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson